

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 329
ANSWERED ON 9TH AUGUST, 2018

COMPENSATION FOR LAND ACQUISITION

***329** PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that the farmers have not been provided justified compensation of the land acquired for the construction of Naldurg - Akkalkot National Highway No. 652;
- (b) if so, the details thereof;
- (c) the criteria laid down by the Government for land acquisition for construction of road and the time limit fixed for providing compensation to the farmers;
- (d) whether the Government is considering to provide compensation to the farmers in all such cases of land acquisition at the earliest which are pending so far; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 329 ON 9TH AUGUST, 2018 ASKED BY PROF. RAVINDRA VISHWANATH GAIKWAD REGARDING COMPENSATION FOR LAND ACQUISITION

(a) & (b): The project of Rehabilitation and upgradation to two lane with paved shoulder from Naldurg to Akkalkot (existing ch 288.700 to 290.551 of NH 9) and Ch 32.880 to Ch 71.407 of NH 652) (Length 39.825) has been sanctioned by Ministry on 22.02.2018 for Rs. 268.85 Cr. The agreement for the project has also been signed on 11.05.2018 & appointed date has been fixed as 30.06.2018.

As per the project proposal 4.84 Ha land in Osmanabad district (Village – Naldurg, Wagdari, Gujnur, Shahpur & Nilegaon) and 5.61 Ha in Solapur district (Village – Chungi, Wagdari, Dahitane Akkalkot & Hasarpur) is to be acquired at various locations for this project.

The land acquisition for this project is to be carried out as per NH Act 1956 & the compensation to the land owners will be determined by the Competent Authority for Land Acquisition (CALA) designated by the State Government in accordance with the Act.

The procedure for land acquisition is in initial stage and the compensation amount has not been arrived at in this project.

Therefore, there is no case of not providing justified compensation to the land owners / farmers in this Project.

(c) The land acquisition for this project is to be carried out. The compensation to farmers/ land owners is paid after the declaration of 3G notification by the CALA. The Project authority deposits the fund with the CALA after declaration of 3G notification. Land compensation is paid to farmers before taking possession from them for construction of road.

(d) and (e) Yes, Madam. The Government will deposit necessary compensation amount with CALA for distribution to all farmers/landowners as per NH Act 1956 whose land / building is acquired for this NH projects.
